

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 440 of 2020**

**IN THE MATTER OF:**

**Edelweiss Asset Resolution Company Ltd.**

**...Appellant**

**Versus**

**Viceroy Hotels Ltd.,  
Represented through  
Resolution Professional & Anr.**

**...Respondents**

**WITH**

**Company Appeal (AT) (Insolvency) No. 441 of 2020**

**IN THE MATTER OF:**

**Vistara (ITCL) India Ltd.**

**...Appellant**

**Versus**

**Viceroy Hotels Ltd.,  
Represented through  
Resolution Professional & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Sanjiv Sen, Senior Advocate with  
Mr. Arjun Krishnan, Advocate**

**For Respondents :**

**Mr. Karuchola Koteswara Rao, and Ms. Rakhi Ray,  
Advocates for Respondent No. 1  
Mr. Satendra K. Rai and Mr. Shashank Agarwal,  
Advocates for Respondent No. 2**

**ORDER**  
**(Through Virtual Mode)**

**28.08.2020** Mr. Sanjiv Sen, learned Senior advocate representing the Appellant submits that copy of the reply-affidavit by the Respondent has been furnished to him only yesterday. In view of the same, he seeks and is allowed extension of time by two weeks to file rejoinder. Learned counsel for the parties

may also file their short written submissions, not exceeding three pages supported by the relevant case laws, within two weeks. The appeal be processed for hearing.

List the appeal 'for hearing' on **23<sup>rd</sup> September, 2020.**

Interim directions to continue.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[ Justice Anant Bijay Singh ]  
Member (Judicial)**

**[ V.P. Singh ]  
Member (Technical)**

/ns/gc/